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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**Co. Appeal No. 169/252(3)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2018**

Name of the Company: Amit Kumar Jain.  
(Shankeshwar Alloys Pvt Ltd)  
V/s.  
Registrar of Companies

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. ALAY VASAVDA

PCS

APP

*Alay*

2.

**ORDER**

PCS Mr. Alay Vasavda is present for the Appellant.

The representation is received from the ROC.

The representation is received from the Income Tax Department.

The Appellant filed an additional affidavit along with the acknowledgment of Income Tax Department with regard to the fact that it is not a shell company and no unusual transaction took place during the demonetisation period

Heard arguments of learned PCS for the Appellant.

The order is reserved.

*Manora*  
**MANORAMA KUMARI  
(MEMBER JUDICIAL)**

*Harihar*  
**HARIHAR PRAKASH CHATURVEDI  
(MEMBER JUDICIAL)**

Dated this the 3<sup>rd</sup> of August, 2018.